

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 321
Contempt. P17/2024
In
IB-761(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

M/s. Kotsons Pvt Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 19.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli,
Ms. Palak Kalra, Advocates.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Contempt.P17/2024:-

Mr. Abhishek Anand, Learned Counsel appears for the Applicant. Ms. Soumya, Learned Counsel appearing for the Respondent Nos. 1 and 2 seeks time to file reply affidavit. One week time granted.

List the matter on **25.07.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**